

(d) what is the estimated amount of import of machinery planned for the year 1986-87?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b) Yes, Sir.

(c) There have been instances of delay in the supply of equipment by indigenous manufacturers but these problems are being sorted out through mutual discussions between the Coal Companies and the manufacturers and through assistance at Government level.

(d) Import requirements of both Coal India Limited and Singareni Collieries Company Limited for the year 1986-87 are estimated at approximately Rs. 153 crores. The requirements cover import of capital goods, spares and components for maintenance and replacement purposes and import under project-tied credits.

#### Cost of Production of Natural Gas

1755. SHRI CHIMANBHAI MEHTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the answer to Unstarred Question 180 given in the Rajya Sabha on the 21st July 1986 and state:

(a) what is the element of corporate tax in Rs. 1218, the cost of production of natural gas per 100 M3 for the year 1984-85;

(b) whether this cost of production is inclusive of Royalty; and

(c) how much amount ONGC earned during the last three years from sale of natural gas?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI): (a) The element of corporate tax in the cost of production of Rs. 1218 per 100 cubic metres of gas, is Rs. 325.

(b) Yes, Sir.

(c) During the last 3 years, the earning (profit before corporate tax) of ONGC from sale of natural gas is as follows:

	(Rs. in crores)
1982-83	(10.56)
1983-84	5.39
1984-85	54.89

(Figures in brackets indicate loss)

#### Technical Collaboration between India and West Germany

1756. SHRI SUBAS MOHANTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there has been a technical collaboration between India and West Germany for promoting small and medium industries;

(b) if so, what are the details in this regard; and

(c) what are these projects which need technical collaboration?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There have been a number of technical collaboration between Indian companies and West German companies in various sectors.

(b) The details of all foreign collaboration approved viz. the name of the Indian Company, name of the foreign firm, item of manufacture, nature of collaboration etc. are published by the Indian Investment Centre as a supplement to their monthly News Letter. Copies of these publications are sent to Parliament Library regularly.

(c) Initiative for selection of sources of technology is left to the Indian entrepreneurs. Therefore, they explore the alternative source of technology, make a techno-economic analysis of the proposed foreign collaboration and select the foreign collaborator whose offer suits them best. Thereafter they apply for Government's permission.

**Payment of gratuity of coalmine workers**

1757. SHRI CHATURANAN  
MISHRA:

SHRI GURUDAS DAS  
GUPTA:

Will the Minister of ENERGY be pleased to state:

(a) whether the coal companies have decided not to make payment towards of gratuity to the workers who will not vacate the quarters allotted to them; and

(b) if so, what are the details in this regard?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b) There is a normal practice to insist on production of 'No claim certificate' from a retired workman before he is paid his terminal benefits, including gratuity. A retired workman who continues to occupy company's quarter is unable to produce

this certificate leading to delay in payment of his terminal benefits.

**Medical examination of workmen in coal companies**

1758. SHRI CHATURANAN  
MISHRA:  
SHRI GURUDAS DAS  
GUPTA:

Will the Minister of ENERGY be pleased to state:

(a) how many workers (Company-wise) applied for medical examination under clause 9.4.3. of National Coal Wage Agreement-III for 1984, 1985 and 1986;

(b) how many of them were examined;

(c) how many of them were declared permanently disabled; (Company-wise and year-wise-

(d) how many dependents of the workmen referred to in part (c) above were provided employment; (Company-wise and year-wise); and

(e) how many of them were declared unfit for their original job?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) The number of workmen applied for medical examination under clause 9.4.3 of NCWA-III for the concerned years is as follows:—

	1984	1985	1986 (Upto July)
BCCL . . . . .	576	420	228
NCL . . . . .	1	1	1
ECL . . . . .	3,858	3,184	1,707

Information in respect of SECL, WCL, CCL and CMPDIL is being collected and will be laid on the Table of the House.